COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NOS. 268, 269, 270, 271, 272, 273, 274, 275, 299, 312, 326 & 298 OF 2016 AND APPEAL NOS. 123, 133, 134, 135, 136, 145 OF 2017

Dated: 10th October, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

APPEAL NOS. 268, 269, 270, 271, 272, 273, 274, 275, 299, 326 OF 2016 & APPEAL NO. 133 OF 2017

In the matter of :

Damodar Valley Corporation	…	**Appellant(s)**
Vs.		
West Bengal State Electricity Distribution Co. Ltd. & Ors.	…	**Respondent(s)**

Counsel for the Appellant(s)   :   Ms. Anushree Bardhan
Mr. A.K.Dubey

Counsel for the Respondent(s)   :   Mr. Aabhas Parimal
Mr. Himanshu Shekhar
Mr. Jamnesh Kumar for R-2

Mr. Rajiv Yadav
Mr. Aamir Zafar Khan for R-4

APPEAL NOS. 298 & 312 of 2016 & APPEAL NOS. 134, 135, 136, 145 OF 2017

In the matter of :

Damodar Valley Corporation	…	**Appellant(s)**
Vs.		
Delhi Transco Ltd. & Ors.	…	**Respondent(s)**

Counsel for the Appellant(s)   :   Ms. Anushree Bardhan
Mr. A.K.Dubey

Counsel for the Respondent(s)   :   Mr. Rajiv Yadav
Mr. Aamir Zafar Khan for R.4

Mr. Rishabh D Singh for MPPMCL

APPEAL NO. 123 OF 2017 &
IA NO. 186 OF 2017

In the matter of :

Damodar Valley Power Consumers' Association	…	**Appellant(s)**
Vs.		
Central Electricity Regulatory Commission & Ors.	…	**Respondent(s)**

Counsel for the Appellant(s)   :   Mr. Rajiv Yadav
                                                            Mr. Aamir Zafar Khan

Counsel for the Respondent(s)   :   Ms. Anushree Bardhan
                                                            Mr. A.K.Dubey for R-2

                                                            Mr. Himanshu Shekhar
                                                            Mr. Aabhas Parimal
                                                            Mr. Jamnesh Kumar for R-4

ORDER

I.A. No. 186 of 2017 in Appeal No. 123 of 2017 (for exemption from filing certified copy of the impugned order) is allowed.

Learned counsel for respondent No.2 in appeal No. 123 of 2017 seeks four weeks more time to file reply. She may take steps to file the same on or before 08.11.2017 after serving copy on the other side.

List these matters on ***05.12.2017.***

   (I. J. Kapoor)   **(Justice Ranjana P. Desai)**
Technical Member   **Chairperson**

ts/kt